

NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates, litigants and parties appearing in person that **on every Friday**, for the **second session (evening)** with effect from **15th November, 2019** :

I

At 2.30 p.m. the **Hon'ble Shri Justice M. S. Sonak** will sit singly and will take up the matters notified on the board relating to appointment of Arbitrator in applications under section 11 of the Arbitration and Conciliation Act, 1996 and the matters under the Companies Act, 1956 and 2013.

II

After the board relating to appointment of Arbitrator in applications under section 11 of the Arbitration and Conciliation Act, 1996 and the matters under the Companies Act, 1956 and 2013 is over, the **Special Division Bench** comprising of the **Hon'ble Shri Justice M. S. Sonak** and the **Hon'ble Shri Justice Prithviraj K. Chavan** will take up the matters notified on the board .

III

At 2.30 p.m. the **Special Division Bench** comprising of the **Hon'ble Shri Justice C. V. Bhadang** and the **Hon'ble Kum. Justice Nutan D. Sardesai** will take up the matters notified on the Board in **Court room No. 3**.

: 2 :

IV

After the Special Division Bench work is over, the **Hon'ble Kum. Justice Nutan D. Sardessai** will sit singly in **Court room no. 2** and will take up the matters pertaining to Election petitions and the extant Judicial assignment.

V

At 2.30 p.m. the **Hon'ble Shri Justice Prithviraj K. Chavan**, sitting singly will not be available. The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri Justice Prithviraj K. Chavan** is allowed before the Court presided over by the **Hon'ble Kum. Justice Nutan D. Sardessai** after the Special Division Bench work is over.

By Order,

High Court of Bombay at Goa,
Panaji, Goa

Date : 11.11.2019

Sd/-

(Kiran A. Bagi)
Registrar (Judicial)